

1	2	3	4	5	6	7	8	9	10	11	12	13
CFCL	25.31				40.85	8.10	2.12		28.26	7.90	0.50	
NFL	53.86				47.98				18.07			
TATA							2.51				2.57	

Data as per FMS (Fertilizer Monitoring Systems) as on 03.03.2010

Control of drug pricing

930. DR. T. SUBBARAMI REDDY: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether drug majors have asked Government to be more predictable in the way it imposes price control on brands that are normally outside Government's direct price control and account for four-fifth of over Rs. 50,000 crore domestic market;

(b) whether pharma firms also want Government to consider price fluctuations either in calendar year or financial year; and

(c) if so, what are other main points mentioned by pharma firms and to what extent these suggestions have been accepted and implemented?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) to (c) There is no specific representation received from drug majors in this regard. However, various representation received from drug companies from time to time in the matter of price control on drug/medicines manufactured by them are dealt with as per the provisions of Drugs ((Prices Control) Order, 1995 (DPCO, 1995). So far as matter regarding consideration of price fluctuation either in calendar year or financial year is concerned it is stated that prices of non-scheduled formulations/medicines (drugs out of price control) are monitored by National Pharmaceutical Pricing Authority (NPPA) regularly. As per the prescribed criteria companies are shortlisted by NPPA where there is an increase in price of a non-scheduled formulation by more than 10% in one year and the annual turnover of the formulation pack exceeds Rs. 1 crores. Further, the share of the formulator in that segment of the formulation is required to be at least 20% of the market or the medicine is one of the first 3 top brands of that group. The criteria, namely, high turnover and 10% price increase are designed to identify cases of mass consumption and to meet the requirement of 'public interest', referred to in para 10(b) of the DPCO, 1995. Wherever any abnormal price increase is noticed, necessary action is taken. This is an ongoing process. The price fluctuations need to be assessed each month for this purpose considering the preceding twelve month period and hence calendar year or financial year would not be relevant for monitoring the changes in prices and further action thereon.

Dependence on import of fertilizers

931. SHRI T.T.V. DHINAKARAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state: